

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

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Dated: 15.10.2024

concerns have been expressed regarding the alleged huge air pollution being caused by emission of industrial gases and black smoke by various industrial units, including the Answering Respondent.

3. That taking note of the grievances addressed by Mr. Sanavvar in his letter, this Hon'ble Tribunal, vide its order dated 21.05.2024, constituted a Joint Committee comprising of the District Magistrate, Muzaffarnagar and Central Pollution Control Board [CPCB] to submit a factual report in the matter.
4. That in compliance of order dated 21.05.2024 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar; Director (Scientist 'F') and Divisional Head, WQM-II, CPCB; Regional Officer, UPPCB, Muzaffarnagar; Assistant Environment Engineers, UPPCB, Muzaffarnagar and Additional Director & Scientist 'E', CPCB, undertook site visits of the industries in the concerned area, with the industrial premises of the Answering Respondent being inspected on 04.07.2024, whereafter the Report of the Joint Committee was submitted to this Hon'ble Tribunal on 02.08.2024.
5. That a perusal of the Joint Committee report dated 02.08.2024, as obtained from the official website of this Hon'ble Tribunal, clearly reveals that at the time of

inspection, the industrial premises of the Answering Respondent was found operational and all the parameters of stack emission monitoring, qua the industrial premises of the Answering Respondent, were found to be within the stipulated norms. The unit was also found to be operating with the requisite statutory and regulatory permissions and clearances.

6. That hence, the primary grievance highlighted in the letter addressed to this Hon'ble Tribunal, which forms the basis of institution of this Original Application, pertaining to large scale air pollution being caused by the industrial unit of the Answering Respondent, is completely unfounded and baseless and is negated through the inspection report of the Joint Committee itself. The Answering Respondent respectfully submits that there may be other industrial units, with some of them also being identified in the Joint Committee Report, which might be causing air pollution and posing hindrances in the enjoyment of quality way of life of the local residents, and such units should be hauled up by the regulatory agencies and directed to take immediate corrective measures, apart from being subjected to strict action. However, as is evidently clear from the Report of the Joint Committee, the industrial unit of the Answering Respondent is operating well within the specified norms and is not causing any air pollution.

7. That the Answering Respondent also seeks to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.
8. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests. It is earnestly submitted that the Answering Respondent is not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also

ensures at all times that no untreated effluents are discharged from its premises.

9. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
10. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The current Consolidated Consent to Operate and Authorization [CCA], granted by the UPPCB to the Answering Respondent under the above named statutes, is valid till 31.12.2024. The Plastic Waste generated at the industrial unit of the Answering Respondent is disposed of through the gasifier installed at the unit. It is also pertinent to mention that the industrial unit of the Answering Respondent is a Zero Liquid Discharge [ZLD] unit and is fully complying with the said requirement.

Copy of the Consolidated Consent to Operate and Authorization, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-1**.

11. That the Answering Respondent has also obtained the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the UPPCB, which is valid till 23.03.2028.

Copy of the Authorization dated 24.03.2023, issued by the UPPCB in favour of the Answering Respondent, under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, is annexed and marked as **Annexure-2.**

12. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility [TSDF] of Sheetala Waste Management Project, which is duly registered with the UPPCB.

Copy of the agreement between the Answering Respondent and Sheetala Waste Management Project is annexed and marked as **Annexure-3.**

13. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is disposed of by means of land filling at the site owned by the unit of the Answering Respondent, situated at Khasra No. 418, Village Nirana, Tehsil Sadar, District

Muzaffarnagar. It is ensured that proper precautions with respect to layering and covering the disposal area with a layer of soil are taken so as to ensure prevention of erosion. It is also ensured that transportation of fly ash takes place in tractor trollies and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation. Recently, the Answering Respondent has also entered into an agreement with Roshan Brick Supply for utilisation of the ash in the brick manufacturing process.

Copy of the Agreement between the Answering Respondent and Roshan Brick Supply is annexed and marked as **Annexure-4.**

14. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its two borewells, which are valid till 01.05.2027. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-5 (Colly).**

15. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee by the Answering Respondent at the time of the inspection. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.
16. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.
17. That reference has also been made in the Joint Committee Report to an earlier inspection and report submitted before this Hon'ble Tribunal in Original Application No. 540/2023 titled Niramaya Jan Utthan Sanstan vs State of Uttar Pradesh, in which a large number of industries in District Muzaffarnagar, including the Answering Respondent, were inspected and recommendations were made in relation to the operation of

such units. The said Original Application was disposed of by this Hon'ble Tribunal vide order dated 08.04.2024, with directions to UPPCB to accord a hearing to the industrial units and take necessary action, if so required. It is pertinent to mention that the unit of the Answering Respondent had been found compliant even at the time of the inspection conducted on the earlier occasion, pursuant to orders passed by this Hon'ble Tribunal in O.A. No. 540/2023, as shall be evident from the Affidavit dated 17.09.2024 submitted by UPPCB in the present case.

18. That it is respectfully submitted that certain recommendations have also been made in the Report of the Joint Committee dated 02.08.2024 submitted before this Hon'ble Tribunal. The Answering Respondent, as a responsible entity, is duty-bound to abide by the said recommendations, to the extent they are applicable to it, and shall do so under the supervision and guidance of the UPPCB and other agencies. A letter has also been received by the Answering Respondent from UPPCB regarding compliance with the guidelines specified in Charter-3, formulated by the CPCB in June, 2024. The Answering Respondent is in the process of taking steps to comply with the same and has already requested UPPCB to kindly provide guidance and technical assistance in relation to the same.

19. That it is relevant to mention that the air quality in the surrounding area of the industrial unit of the Answering Respondent deteriorates due to certain localised factors as well, apart from the polluting effect caused by the operation of certain non-complying and unregulated industries. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the improvement of the air quality of the surrounding area, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.
20. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

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Dated: 15.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT

I, Gaurav Goel, S/o Mr. Madan Lal Goel, aged about 56 years, R/o 4.1 km Milestone, Jansath Road, District Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Proprietor at M/s Shakti Kraft and Tissues and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Response on behalf of M/s Shakti Kraft and Tissues, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Shakti Kraft and Tissues.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.



PREERNA TYAGI
NOTARY
MUZAFFARNAGAR

14 OCT 2024

[Signature]
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of October, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

[Signature]
DEPONENT



[Signature]
Sworn before me at.....
The deponent.....
is/are identified by Shri.....
I have satisfied myself by examining the
deponent who understands the contents of
the affidavit which has been read out and
explained by me to the deponent Fee.....
Charged Rs.....
NOTARY DISTT MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

11.4 OCT 2024

Identified by
[Signature]



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181877/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 12/05/2023

To,

M/sSHAKTI KRAFTS AND TISSUES

9th Km Jansath Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20594499

Date :- 2023-04-10

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SHAKTI KRAFTS AND TISSUES located at **9th Km Jansath Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

| S. No. | Declared by the unit | | Permitted by the Board |
|--------|---|--|---|
| | Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) : | Name of Final Products & By-products with quantity per month | |
| 1 | WASTE PAPER-180 MT/DAY | KRAFT PAPER-150 MTD, 2.25 MW TURBINE | KRAFT PAPER-150 MTD, 2.25 MW TURBINE |

GHAN SHYAM

Digitally signed by GHAN SHYAM
Date: 2023.06.08 12:25:19 +05'30'**3. Production Process Infrastructure**

| S. No. | Details | Declared by the unit | | Permitted by the Board |
|--------|---------|----------------------|---------------------------|------------------------|
| | | Numbers | Usage / Process operation | |
| | | | | |

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.

GHAN SHYAM

Digitally signed by GHAN SHYAM
Date: 2023.06.08 12:25:27 +05'30'

- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2024-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

| | | Declaration | Permitted |
|------|-----------------------|-----------------|-----------------|
| S.No | Source of fresh water | Borewells/river | Borewells/river |

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

| Category | Specific Water Consumption not to exceed |
|---|---|
| Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills. | <40 KL per Ton of paper produced |
| Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards. | <16 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint | <12 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards | <8 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD) | Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper |

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

| S.No | CCA is valid for | Declared by the unit | Permitted |
|------|--------------------------------------|--------------------------------------|--------------------------------------|
| 1 | KRAFT PAPER-150 MTD, 2.25 MW TURBINE | KRAFT PAPER-150 MTD, 2.25 MW TURBINE | KRAFT PAPER-150 MTD, 2.25 MW TURBINE |

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

| Category | Specific Trade Effluent Discharge, not to exceed |
|---|---|
| Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills. | <32 KL per Ton of paper produced |
| Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards. | <12 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint | <9 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards | <5 KL per Ton of paper produced |
| RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD) | No discharge is allowed (100% recycle within process) |

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

| Parameters | Norms for Agro based paper mill | Norms for RCF bleached pulp & paper mill | Norms for RCF unbleached grade paper mill | Norms for RCF unbleached grade ZLD paper mill |
|------------|---------------------------------|--|---|---|
| pH | 6.5 – 8.5 | 6.5 – 8.5 | 6.5 – 8.5 | No discharge is allowed |
| TSS, mg/l | <= 30 | <30 | <30 | No discharge is allowed |
| BOD, mg/l | <= 20 | < 20 | < 20 | No discharge is allowed |
| COD, mg/ | <= 200 | < 150 | < 150 | No discharge is allowed |
| TDS, mg/l | <= 1800 | < 1600 | < 1600 | No discharge is allowed |
| Color, PCU | <= 250 | < 150 | < 150 | No discharge is allowed |
| AOX, mg/l | <= 8 | – | – | No discharge is allowed |
| SAR | <= 10 | < 8 | < 8 | No discharge is allowed |

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 - 14. For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

| S No. | Detailis | Permitted |
|-------|-----------------------------------|--------------|
| 1. | Maximum daily discharge of sewage | 2.0 KLD |
| 2. | Treatment facility | SEPTING TANK |
| 3. | Discharge point | SEPTIC TANK |

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

| S.No | Parameter | Standard |
|------|-----------|----------|
|------|-----------|----------|

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

| S. No. | Equipment | Fuel | Stack height (m) | Air Pollution Control Device (APCD) | Stack Emission standards |
|--------|-------------------|--|------------------|--|--------------------------|
| 1 | 1 X 14 TPH BOILER | Coal/Fire Wood- 100 MT/Day And Plastic Waste- 36 Mt/Day (For Gasifier, Only approved fuel be permitted as per CAQM directon) | 32 | Multi Cyclone Dust Collector, Wet Scrubber | AS PER CAQM DIRECTION |

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

| Standards for Noise level in db.(A) Leq | | | |
|---|-------|-----------------|-------|
| Industrial Area | | Commercial Area | |
| Day | Night | Day | Night |
| 75 | 70 | 65 | 55 |

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.

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13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO order is valid only for the production of Kraft Paper-150 Mtd By Using Waste Paper-180 Mt/Day, 2.25 MW Turbine And For Gasifier at site 9TH K.M. Jansath Road, Muzaffarnagar.
2. Earlier Board has issued a CTO vide letter no- 155046/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 19/05/2022 is revoked.
3. Unit must submit balance fee of Rs. 50,000/- in the Board within 15 days of issuing this certificate.
4. This consent is valid only for Zero Liquid Discharge (ZLD).
5. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from

U.P. Pollution Control Board.

6. The unit must comply the condition of NOC issued from UPGWD for abstraction of ground water.
7. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
8. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate these Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
10. The unit will not use agro based raw materials in the production process.
11. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
12. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
13. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
14. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
15. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
16. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
17. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
18. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
19. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
20. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
21. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
22. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

23. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.
24. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
25. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
28. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
29. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
30. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
31. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
32. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
33. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
34. Industry shall not use furnace oil/pet coke as a fuel.
35. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
36. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
37. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
38. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
39. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)



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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19709/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2023

Dated :24/03/2023

To,

M/s SHAKTI KRAFT TISSUES

9th Km Jansath Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19709 and 24/03/2023 .
2. Reference of application (No. and date) 19978235 and 24/02/2023 .
3. Mr GAURAV GOEL of M/s SHAKTI KRAFT TISSUES is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH KM, JANSATH ROAD, MUZAFFARNAGAR .

Details of Authorisation

| S No. | Category of Hazardous Waste as per the Schedules I,II and III of these rules | Authorised mode of disposal or recycling or utilization or co-processing, etc. | Quantity(ton/annum) |
|-------|--|--|---------------------|
| 1 | CATEGORY 33.1 AS PER SCHEDULES I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals/Wastes) | THROUGH TSDF | 1.0 MT/ANNUM |
| 2 | CATEGORY 33.2 AS PER SCHEDULES I (Contaminated Cotton Rags Or Other Cleaning Materials) | THROUGH TSDF | 0.075 MT/ANNUM |
| 3 | CATEGORY 5.1 AS PER SCHEDULES I (Used Or Spent Oil) | THROUGH TSDF | 0.25 MT/ANNUM |

1. The authorization shall be valid for a period of 23/03/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

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3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

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Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

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Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

ABHISHEK TRIPATHI

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

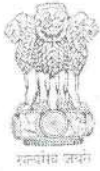
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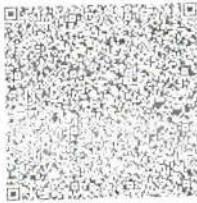


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|---------------------------|---|
| Certificate No. | : IN-UP10394843915298V |
| Certificate Issued Date | : 17-May-2023 02:45 PM |
| Account Reference | : NEWIMPACC (SV)/ up14714104/ MUZAFFARNAGAR SADAR/ UP-MJF |
| Unique Doc. Reference | : SUBIN-UPUP1471410415330433746113V |
| Purchased by | : SHAKTI KRAFT AND TISSUES |
| Description of Document | : Article 4 Affidavit |
| Property Description | : Not Applicable |
| Consideration Price (Rs.) | : |
| First Party | : SHAKTI KRAFT AND TISSUES |
| Second Party | : MS SHEETALA WASTE MANAGEMENT PROJECT |
| Stamp Duty Paid By | : SHAKTI KRAFT AND TISSUES |
| Stamp Duty Amount(Rs.) | : 100 (One Hundred only) |



Please write or type below this line

AGREEMENT

This agreement made on this Day 17th of MAY 2023 between M/s. SHAKTI KRAFT & TISSUES, incorporated under proprietorship Act, having its registered office at 9TH KM, JANSATH ROAD, HUMAUPUR, Muzaffarnagar, Uttar Pradesh, 251001, and its plant located at 9TH KM, JANSATH ROAD, HUMAUPUR, Muzaffarnagar, Uttar Pradesh, 251001 (hereinafter called as "**FIRST PART**") which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

Page 1

Shakti Krafts & Tissues

[Signature]
Prop./Auth.Sgn.

Statutory Alert

1. The authenticity of the e-Stamp certificate should be verified at www.e-stamp.com or using the State Mobile App of State Emblem.
2. Any discrepancy in the details in this Certificate and documents, either website / Mobile App services, it should
3. In case of any discrepancy, please inform the competent authority

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, LalKuan, GautamBudh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr,U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, and/or M/s HINDUSTAN PETRO LUBE (India), a partnership firm registered under the Partnership Act, duly registered with UP Pollution Control Board with having its treatment, storage and recycling facility of Used Oil/Waste Oil at A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management &Transboundary Movement) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as “**SECOND PART**” which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the field of Kraft Paper and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part’s plant located **9TH KM, JANSATH ROAD, HUMAUPUR, Muzaffarnagar, Uttar Pradesh, 251001** is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it’s Facility **D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANSHAHAR, U.P. 203206** and **A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. – 203205** is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part’s premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management &Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part’s prior written consent.

4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.
 - a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
 - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.
5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.
6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.
7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two(2) business days.
 - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
 - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
 - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
 - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.
8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
 - a. Container/Bags' weight will also be added to the total weight of the material.
9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
 - a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.
10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.

11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
 - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.
14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

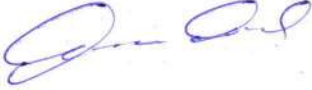
Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- A.1 - This agreement is valid for Five Years from **17-05-2023 to 16-05-2028** and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
 - a. First Part states that it has valid unexpired Water/Air(Both) Consent under Section 25/26 of the Water Act, 1974 with Ref No. **ATTACHED**.
 - b. The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.
 - c. The PAN Number of First Part is **ACDPG3968J**
 - d. The GST Registration Number of First Part is **09ACDPG3968J1ZA**
- A.3 - SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

- A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
- A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
- A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.
- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
- A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.
- A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.
- A.10 - Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.
- A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.
- A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Budh Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
- A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Budh Nagar alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 17th MAY 2023 at Gautam Budh Nagar, UTTAR PRADESH-201009.

For Shakti Kraft & Tissues



Authorized Signatory

(Gourav Goel)

Mobile: 9719077880

For Sheetala Waste Management Project

Director /Partner/Authorized Signatory

Witnesses:

1. Name & Designation (CEO)

Vaibhav
Goel

I. ANUBHAV GAUTAM

2. Name & Designation (Accounts)

Amit Kumar

GST: 09 ACDPG3968J1ZA

PAN: ACDPG3968J

Phone: +91

E-Mail:


TRUE COPY

ROSHAN BRICK SUPPLY

Jolly Road, Dhandera (Muzaffarnagar)

Ref. No. :

-: विक्रय अनुबन्ध पत्र :-

Date.....

रोशन ब्रिक सप्लाई जोली रोड, मुजफ्फरनगर ----- प्रथम पक्ष
एवं

शक्ति क्राफ्ट एन्ड टिशूज जानसठ रोड, मुजफ्फरनगर ----- द्वितीय पक्ष
अनुबन्ध दिनांक 12-08-2024

1:- यहाँक प्रथम पक्ष , द्वितीय पक्ष से यह समझौता करते है कि द्वितीय पक्ष के बायलर से उत्सर्जित शेषा द्वितीय पक्ष द्वारा प्रथम पक्ष के भट्टे पर भेजी जायेगी।

2:- यह कि प्रथम पक्ष इस शेषा को शून्य मूल्य पर द्वितीय पक्ष से दिनांक 12-08-24 से खरीदेगा। यह अनुबन्ध 5 वर्ष दिनांक 12-8-2029 तक के लिए मान्य रहेगा।

3:- यहाँक प्रथम पक्ष इस बायलर शेषा का उपयोग अपनी फेक्टरी रोशन ब्रिक्स सप्लाई जो कि जोली रोड मुजफ्फरनगर उ०प्र० में स्थित है, का उपयोग भूमि भराई व बिक्र मैन्यूफ्रेक्चरिंग में करेगा।

4:- यहाँक बायलर शेषा को उठाने व प्रथम पक्ष के भट्टे तक ले जाने की पूर्ण जिम्मेदारी द्वितीय पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है ताकि सनद रहे और समय पर काम आयें।

प्रथम पक्ष
रोशन ब्रिक सप्लाई

द्वितीय पक्ष
शक्ति क्राफ्ट एन्ड टिशूज

नाजम अली
रोशन ब्रिक्स फिल्ड
धन्धेड़ा, मुजफ्फरनगर

r Shakti Krafts & Tissues

Prop./Auth.Sign.

TRUE COPY



ANNEXURE-5 [COLLY]

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018390

VALID FROM 02/05/2022 TO 01/05/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--|---|--|
| Registration No.: 202204000411 | | | |
| Name of the Owner | GAURAV GOEL | | |
| Designation पद | Proprietor | Company Name कंपनी का नाम | Shakti Kraft Tissues |
| Company Address कंपनी का पता | 9th Km,Jansath Road,Muzaffarnagar | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | 241, sadar bazar, road no.2, Muzaffarnagar | Application No. | MZFN0422NIN0118 |
| Date of Submission | 16/04/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 9th Km.,Jansath Road,Block-Muzaffarnagar | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 31/12/2007 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 64.00 |
| Purpose of well | Industrial | Assembly Size (For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 10.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 30.00 |
| Date of Energization (In Case of Electric Pump) | 30/04/2008 | | |

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| | | | |
|--|-----------|---|-----------|
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 30.00 | Maximum Allowable Running Hours Per Day: | 15.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 164250.00 | Recharge Required | 164250.00 |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 164250.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars/ information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

| S.No | Quantum of Ground water withdrawal (cum/day) | No.of piezometers required | Monitoring Mechanism | |
|------|--|----------------------------|----------------------|---------------------|
| | | | Manual | DWLR with Telemetry |
| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/03/2024

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031243

VALID FROM 02/05/2022 TO 01/05/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

| | | | |
|---|--|---|--|
| Registration No.: 202204000410 | | | |
| Name of the Owner | GAURAV GOEL | | |
| Designation पद | Proprietor | Company Name कंपनी का नाम | Shakti Kraft Tissues |
| Company Address कंपनी का पता | 9th Km,Jansath Road,Muzaffarnagar | Authorization Letter प्राधिकार पत्र | Download |
| Address of the Applicant | 241, sadar bazar, road no.2, Muzaffarnagar | Application No. | MZFN0422NIN0117 |
| Date of Submission | 16/04/2022 | Specimen Signature | |
| Location Particulars | | | |
| District | Muzaffar Nagar | Block | Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar |
| Plot No./Khasra No. | 9th Km.,Jansath Road,Block-Muzaffarnagar | Municipality/Corporation | No |
| Ward No./Holding No. | | | N/A |
| Particular of the Existing Well and Pumping Device | | | |
| Date of Construction/Sinking of the Well | 31/12/2002 | | |
| Type of Well | Tube Well/Boring | Depth of the Well (In meter) | 64.00 |
| Purpose of well | Industrial | Assembly Size (For Tube Well) | |
| Strainer Position (For Tube Well) | | | |
| Type of Pump Used | Submersible | H.P. of the Pump | 10.00 |
| Operational Device | Electric Motor | Rate of Withdrawal (m³/hr.) | 30.00 |
| Date of Energization (In Case of Electric Pump) | 30/04/2003 | | |

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| | | | |
|--|-----------|---|-----------|
| Maximum Allowable Rate of Withdrawal (m³/hr.): | 30.00 | Maximum Allowable Running Hours Per Day: | 15.00 |
| Maximum Allowable Annual Extraction of Ground Water: | 164250.00 | Recharge Required | 164250.00 |

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 164250.00 cubic meter, as specified under the application form within the given time period.

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- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
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- **Guidelines for Installation of Piezometers and their Monitoring**

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|------|--|----------------------------|----------------------|---------------------|
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| 1 | < 10 | 0 | 0 | 0 |
| 2 | 11 - 50 | 1 | 1 | 0 |
| 3 | 50- 500 | 1 | 0 | 1 |
| 4 | > 500 | 2 | 0 | 2 |

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :30/08/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



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VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024

Sanavvar

....Applicant

Versus

State of Uttar Pradesh & Ors.

....Respondents

KNOW ALL to whom these present shall come that I/We, M/s Shakti Kraft and Tissues, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate [UP-2599/2011] (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 18th day of September, 2024.

Accepted subject to the terms of the fees.

Utkarsh Sharma
 ADVOCATE

CLIENT

Shakti Krafts & Tissues
 Prop./Auth. Signr.